

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

D.A.140/94

Thursday, this the 20th day of January, 1994

CORAM

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

- 1 N Raghavan Pillai
Kanjiravilayil Veedu
Pallissery P.O, Sasthamkotta.
- 2 Kuttappan, Valalil, Umber Nadu,
Kallumala P.O., Mavelikkara.
- 3 G Bhaskaran Pillai
Kochuveetil, Kizhakethil,
Edavancherry, Mainakappally P.O.
Kollam.
- 4 R Raghavan Pillai
Thachirezhath Kizhakkethil,
Venga P.O.,
Sasthamkotta, Kollam District.
- 5 K Bhaskaran Nair,
Thekkedath Veedu,
Mainallapilly, Kadappa,
Sasthamkotta.
- 6 Babu Cherian,
Thottupurath House,
Cheriyanaad P.O., Chenganneer (Via),
Alappuzha.
- 7 K Prabhakaran Pillai
Kizhapothu Veetil,
Edavanassery, Mainakapally.
- 8 K Damodaran,
Mainakapilly Pagari,
Kavoer, Aranelloor P.O.
- 9 PN Damodara Paniker,
Kappichirayil Veedu,
Muthukulam South, Alappuzha. .. Applicants

(By Advocate Mr K Ramakumar)

Vs.

- 1 Union of India represented by
the General Manager, Southern
Railway, Madras.
- 2 Divisional Railway Manager,
Southern Railway, Trivandrum.
- 3 The Assistant Engineer
Southern Railway, Quilon. .. Respondents

(By Advocate Mr PA Mohamed)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants claim pensionary benefits counting
their temporary service.

2 This Tribunal had directed grant of pension
reckoning a part of their temporary service, by order
in OA 1830/91. If applicants make representations,
giving details of their service, second respondent
shall pass orders thereon in the light of the decision
aforesaid, within three months from the date of receipt
of the representation(s).

3 Application is disposed of. No costs.

Dated the 20th January, 1994.

A. Venkatakrishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

C. Sankaranair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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